

Schedule Rule 18(1)

Return of Assets and liabilities on first appointment on the 31st ^{May} ~~December~~, 2008.

1. Name of the Government Servant in Full **MOHIT BANSAI**
(in block letters)
2. Service to which he belongs **H.P STATE JUDICIAL SERVICE**
3. Total Length of service up to date
(I) in Non- Gazetted rank -
(II) In Gazetted rank **TWO MONTHS**
4. Present Post held and place of posting **CIVIL JUDGE (JR. DIVN.) cum
JUDICIAL MAGISTRATE, COURT
NO 4, MANDI.**
5. Total Annual income from all sources during
the Calender year immediately preceding the
1st January, 2008 **Rs. 1,20,000/- P.A.
(approx)**
6. Declaration:

I hereby declare that the return enclosed namely, Forms I to V are complete, true and correct as on 10/7/08 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub- rule (I) of Rule 18 of the Central Services (conduct) Rules, 1964.

Date: 10/7/08.

Signature -----

(Mohit Bansa)
Civil Judge (Jr. Divn.)
Cum-Judicial Magistrate
Court No. 4 Mandi
Distt. Mandi (H. P.).

Statement of Immovable Property on First Appointment/As on the 1st day of _____ 2008
 (e.g. Lands, Houses, Shops, other Buildings, etc.)

FORM NO. 1

Ward No. 10

1	Remarks
2	Total annual income from the property.
3	Particulars of sanction of prescribed authority, if any.
4	Value of the property. (Please see Note 2 below)
5	How acquired (whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired, (address and connection of the Government servant, if any, with the person concerned. (Please see Note 1 below)
6	Date of acquisition.
7	If not in own name, state in whose name held, and his/her relationship, if any, to the Government servant.
8	Extent of interest.
9	Nature of land (in case of landed property).
10	Area of land (in case of land and buildings).
11	Precise location (Name of District, Division Taluk & Village in which the property is situated and also its distinctive number etc.)
12	Description of property.
13	Serial No.

as per list annexed (A) —

Dated - 10/7/08

Signature: *M*

(M. J. Bawa)
 Civil Judge (r. Divn.)
 Cum-Judicial Magistrate
 Court No. 4 Mandi
 Distt. Mandi (H. P.)


Annexure-A

Statement of Immovable property as on 31st May, 2008.

Sr. No	Description	Share (Approx)	Holder	Mode of acquisition	Value	Annual Income	Remarks.
1.	H.No. 516/2, Kurari Mohalla, Kalka	1/6th	Grand father	Self acquired	30,00,000/-	Nil	Nil
2.	Shop No. 681, Main Bazar, Kalka	1/6th	Grand father	Self acquired	20,00,000/-	Nil	Nil
3.	Godown No. 632, Ahata Bashir, Main Bazar, Kalka.	1/6th	Father & Uncle	Self acquired	20,00,000/-	Nil	Nil

Dated: 10-7-08

Signature


(Mohit Bansal)
Civil Judge (r. Divn.)
Cum-Judicial Magistrate
Court No. 4 Mandi
Distt. Mandi (H. P.)

FORM NO. II

Statement of Liquid Assets on First Appointment/As on the 31st May 2008

- (1) Cash and Bank balance exceeding three months emoluments.
 (2) Deposits, loans advanced and investments (such as shares, securities, debentures, etc.)

Sl. No.	Description	Name and address of company, Bank etc.	Amount	If not in own name, name and address of persons in whose name held and his/her relationship with Govt. servant	Annual Income derived	Remarks
1	2	3	4	5	6	7
1.	LIC Shares	LIC, Branch office, Kalka	Rs 55000/-	Own name	Rs 6500/- (approx)	-
2.	Cash in hand	-	Rs 2,00,000/-	Own name	-	-
3.	Cash at Bank	HDFC Bank Kalka (A/c no 18610000337002) Canara Bank	Rs 60,000/-	Own name	-	-
4.	Fixed Deposit	(A/c no 1941) Canara Bank, Kalka	Rs 35269/-	Own name	Rs 3000/- (appx)	-

Date: 10/1/08

Signature: (Munir Bawal)

Note 1. :- In Column 7, particulars regarding sanction obtained or report made in respect of the various transactions may be given.

Note 2. :- The term 'emoluments' means the pay and allowances received by the Government servant.

Court No. 4 Jaundi

Cum-judice

Magistrate

FORM NO. III

Statement of Movable Property on First Appointment/As on the 31st

May, 2008

Sl. No.	Description of items	Price or value at the time of acquisition and/or the total payments made upto the date of return, as the case may be, in case of article purchased on hire purchase or instalment basis	If not in own name, the person in whose name and his/her relationship with the Government servant.	How acquired with approximate date of acquisition	Remarks
1	TELEVISION	Rs 8,000/-	- own name -	ACQUIRED THROUGH INCOME OF PARENTS	
2	FRIDGE	Rs 9,000/-	- own name -	DATE - MAY, 2008	
3	WASHING MACHINE	Rs 6,000/-	- own name -	- do -	
4	SCOOTER	Rs 26,000/-	- own name -	ACQUIRED THROUGH INCOME OF PARENTS	
5	OTHER MOVABLE PROPERTY	Rs 50,000/-	- Own name -	OCTOBER, 2005 MAY, 2008	

Date: 10/7/08

Signature: *(Signature)*

Note 1: - In this form information may be given regarding items like (a) Jewellery owned by him (total value); (b) silver and other precious metals and precious stones owned by him not forming part of Divn. of Jewellery (total value); (c) (i) Motor Cars; (ii) Motor Cycles; (iii) Refrigerator/Judicial Magistrate Conditions; (iv) Radio/Radiogram/Television Sets and any other articles, the value of which individually exceeds Rs. 1,000/-; (d) value of items of movable property individually or collectively more than Rs. 1,000/-, other than articles of daily use such as clothes, utensils, books, etc. (H. P.) added together as lump sum.

Note 2: - In Column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

Note 3: - In Column 6, particulars regarding sanction obtained or report made in respect of various

FORM NO. IV

Statement of Provident Fund and Life Insurance Policy on First Appointment/
As on the 31st March 2008

Insurance Policies					Provident Fund				
Sl. No.	Policy No. and date of policy	Name of insurance company	Sum insured and date of maturity	Amount of annual premium	Type of Provident Funds G.P.E./C.P.F. Account No.	Closing balance as last reported by Audit/Accounts officer along with date of such balance	Contributions made subsequently	Total	Remarks
1	2	3	4	5	6	7	8	9	10
					Nil				

Date : 10/7/08

Signature : *[Signature]*

(Sd/-)
Cum-Judicial Magistrate
Court No. 4 Masdi
Distt. Masdi (H. P.)

FORM NO V

Statement of Debts and Other Liabilities on First Appointment.

As on the 31st May 1968.

Sl. No.	Amount	Name and address of	Date of incurring liability	Details of transaction	Remarks
1	2	3	4	5	6
		creditor			

Nil

Date : 10/7/68

Signature : (Mouji Bansa)

Note 1 :—Individual items of loans not exceeding three months emoluments or Rs. 1,000/- which are disallowed. (Cum-judicial Magistrate Court No. 4 Masudi)

Note 2 :—In Column 6, information regarding permission, if any, obtained from or report made to the Government servant. (Cum-judicial Magistrate Court No. 4 Masudi)

Note 3 :—The term 'emoluments' means pay and allowances received by the Government servant.

Note 4 :—The statement should also include various loans and advances available to Government servants like advance for purchase of conveyance, house building advance, etc. (Other than advances of pay and travelling allowance), advance from the G.P.F. and loans on Life Insurance Policies and Fixed Deposits.